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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

O.A No.342/99

Date of order: 4.8.1999

Dr.N.P.Singh, S/o Shri Ram Singh, R/o Type-5/4
CSWRI Colony, Avika Nagar, at present employed on the
post of Principal Scientists in CSWRI, Avika Nagar.

...Applicant.

Vs.

1. Union of India through its Secretary, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi-1.
2. M.S.Aslam, Director, Vigilance, Indian Council of Agriculture Research, Krishi Bhavan, New Delhi-1.
3. Dr.B.S.Mehta, Senior Scientists, Avika Nagar, CSWRI, Avika Nagar.
4. R.B.Sharma, Working on the post of T-4 in CSWRI, Avika Nagar

...Respondents.

Mr.Shiv Kumar - Counsel for the applicant.

Mr.V.S.Gurjar - Counsel for the respondents.

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.N.P.Nawani, Administrative Member.

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

Applicant Dr.N.P.Singh, has filed this application under Sec.19 of the Administrative Tribunals Act, 1985, for quashing the impugned order dated 1.7.1999 (Annexure:Al) by which he was placed under suspension with immediate effect until further orders.

2. We have heard the learned counsel for the parties and have carefully perused the records.

3. The applicant while working on the post of Principal Scientist in the Central Sheep & Wool Research Institute, Avika Nagar, was served with a charge sheet on 26.4.93. By the impugned order he was placed under suspension on 1.7.1999. The impugned order is appealable under the provisions contained in

Rule 23(i) of the Central Civil Services

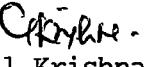
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(Classification, Control & Appeal) Rules, 1965. Since the order has been passed for and on behalf of the President of the Indian Council of Agricultural Research, the appeal in such a case will be disposed of by the President of the Indian Council of Agricultural Research in consultation with the Committee on Agricultural Research Service as provided in the Agricultural Scientific Service Rules. The applicant has not exhausted the statutory remedy of appeal before approaching this Tribunal. However, the applicant may prefer an appeal to the concerned Appellate Authority, referred to above, within 15 days from the date of this order and the concerned Appellate Authority shall decide the same within two months of its receipt.

4. The O.A is held to be premature. It stands disposed of accordingly with no order as to costs.


(N.P. Nawani)

Member (A).


(Gopal Krishna).
Vice Chairman.